



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 983 of 2002

Applicant(s) Kanai Dey Respondent(s) Union of Independent

Advocate for Applicant(s) M/s P.K. Chand
D. Satpathy Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><input checked="" type="checkbox"/> P.O/B.D. for Rs.50/- filed for registration please</p> <p><u>31/10/02</u></p> <p><u>By Regr.</u></p> <p><u>Registrar</u></p> <p>Defects removed on filing of Synopsis.</p> <p>For Regn pl.</p> <p><u>11/11/02</u></p> <p><u>Registrar</u></p> <p>Limitation. However, register put up before the Bench for consideration.</p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: right;"><u>11/11/2002</u> Registrar</p> <p>01. Order dated 14. 11. 2002.</p> <hr/> <p>Heard Mr. P.K. Chand, Learned counsel for the Applicant. This case appears to be a premature one; because his representation under Annexure-3 dated 09.11.2001 is still pending</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission with consideration regarding Remittance - copy of OA served.

PS 12/11/02

Bench

copy of order dt. 14.11.02 and OA copy issued to the all the suspects by posts.

The same copy of order issued to P.A. former counsel

Sub S.O. 20/11/02

MP 20/11/02

with the Respondents. In the said premises, this OA is disposed of with a direction to the Respondents to take into consideration the grievances, if any, of the Applicant, as raised in his representation and in this OA and dispose of the same as expeditiously as possible.

Send copies of this order, alongwith OA to the Respondent and free copies of this order be given to learned counsel for the Applicant.

[Signature]
14/11
Vice-Chairman
[Signature]
Member (Judicial)